

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 456/MP/2026 along with IA No.153/2026

Subject : Petition under section 79 (1)(c), (f) and (k) of the Electricity Act, 2003, read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023.

Petitioner : CGE Renewables Private Limited (CGERPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **3.9.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Parinay Deep Shah, Advocate, CGERPL
Ms. Shikha Ohri, Advocate, CGERPL
Shri Kartik Sharma, Advocate, CGERPL
Shri Harsh Dev Singh, Advocate, CGERPL
Ms. Nishita Choudhary, Advocate, CGERPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking to quash and set aside the impugned communication dated 14.8.2026 issued by the Respondent/CTUIL, which threaten to revoke the Petitioner's connectivity and encash the Bank Guarantees to be encashed, on the ground that the project cost reflected in the Petitioner's Financial Closure (FC) document is less than the minimum project cost prescribed under the Detailed Procedure for Connectivity and GNA, as revised on 10.4.2026. The learned counsel submitted that, according to the Petitioner, the revised Procedure which came into effect from 10.4.2026, i.e., after the final grant of connectivity to the Petitioner, cannot be applied to its case. Nevertheless, without prejudice and under protest, the Petitioner has since filed the revised FC documents with CTUIL on 20.8.2026, showing the total project cost of Rs. 550 crore, which exceeds the prescribed minimum project cost benchmark. In addition, the Petitioner has also paid a sum of Rs. 2.30 crore to CTUIL in lieu of encashment of the Bank Guarantees furnished by it in terms of Regulation 3.8 of the GNA Regulations. Accordingly, the learned counsel prayed for interim directions to stay the operation of CTUIL's impugned communication dated 14.08.2026 and to restrain CTUIL from revoking the Petitioner's connectivity pending disposal of the present Petition. The learned

counsel also pointed out that the sub-station concerning the Petitioner's connectivity is likely to be ready only next year.

2. The learned counsel for the Respondent, CTUIL, accepted the notice and sought liberty to file a reply in the matter.

3. Considering the submissions made by the learned counsel for the Petitioner and the Respondent, the Commission directed as under:

(a) Admit.

(b) The Respondent is to file its reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

(c) CTUIL to also file, on an affidavit, within two weeks the current status of impugned connectivity and whether FC documents submitted on 20.8.2026 are in order.

4. The Petition and IA will be listed for hearing on **8.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)